

T. S. Vasudavan Nair

Vs

Director of Vikram Sarabhai Space Centre and Others

Civil Appeal No. 730 of 1988

(E.S. Venkataramiah, K.N. Singh, N.D. Ojha JJ)

08.02.1988

ORDER

1. Special leave granted.

2. We have heard learned counsel for the parties. In the special facts and circumstances of this case we feel that the appellant should not have been denied the employment on the sole ground that he had not disclosed that during emergency he had been convicted under the Defence of India Rules for having shouted slogans on one occasion. We, therefore, set aside the judgment of the High Court and also the order dated August 1, 1983 cancelling the offer of appointment. The respondents shall issue the order of appointment to the appellant within three months appointing him as a Lower Division Clerk, if he is not otherwise disqualified, with effect from the date on which he assumes duty. It is open to the respondents to employ the appellant at any place of their choice. The appeal is disposed of accordingly.

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